

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 202  
IA No. 231/JPR/2019  
IA No. 232/JPR/2019  
IA No. 256/JPR/2019  
IA No. 259/JPR/2019  
IA No. 359/JPR/2019  
IA No. 364/JPR/2019  
IA No. 414/JPR/2019  
IB No. 707(PB)/2018  
Under Section 7 of IBC, 2016

**In the matter of:**

**M/s Indus Container Lines Pvt. Ltd.                      ...Financial Creditor/Applicant**

**Versus**

**Jadoun International Pvt. Ltd.                      ...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
          HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

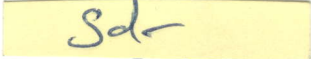
**Present Through Video Conferencing: -**

For the Resolution Applicant   : Yusuf Khan  
For the Applicant                : Vani Vyas, proxy counsel

**ORDER**

Heard Mr. Yusuf Khan, Resolution Applicant present in person. Ms. Vani Vyas, proxy counsel appearing on behalf of the Applicant in IA No. 259/JPR/2019. No one appears in remaining IAs. List the matter on 25.04.2023.

  
(Prasanta Kumar Mohanty)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

March 16, 2023